

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 514 of 2018

IN THE MATTER OF:

Vivek Kamboj & Anr.

..... Applicants

Versus

Union of India & Others

..... Respondents

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FILED BY


Commissioner,
Municipal Corporation,
Gurugram.

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Original Application No. 514 of 2018

IN THE MATTER OF:

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Action plan on behalf of Municipal Corporation Gurugram in compliance of order dated 09.03.2021.

Respectfully Showeth:-

I, Vinay Pratap Singh, Commissioner, Municipal Corporation, Gurugram (MCG) do hereby solemnly affirm and state as under:-

1. This Hon'ble Tribunal while hearing in the matter of legacy waste of Municipal Corporation, Gurugram and Faridabad (MCF) passed the orders on 09.03.2021 with directions to file further action plan for treatment of legacy waste by providing information about day to day progress. Copy of order-dated 09.03.2021 is annexed herewith as **Annexure R/1**.
2. That based on the direction of this Hon'ble Tribunal, Municipal Corporation Gurugram and Faridabad have reworked on the action plan considering immediate steps for handling fresh and legacy Municipal Solid Waste (MSW) and the same are summarized in the following paras of the instant report.
3. **Treatment of Legacy MSW at Bandhwari:-**

- I. **Increase in MSW processing capacity from the last date of hearing:-** That considering the legacy MSW at the site, which is approximately 33 lakh MT as per CPCB report dated 14.01.2021 and in compliance of direction of Hon'ble Tribunal dated 09.03.2021 MCG has **almost doubled MSW processing capacity by installing 08 more trommels of 300 TPD capacity each** in addition to already installed 09 Trommels of 300 TPD capacity each which **increased the processing capacity from 2700 TPD to 5100 TPD (90 % capacity increased)**. MCG had committed to install 4 Trommels on last hearing but has installed 8 Trommels to expedite the treatment of legacy waste. Now total 17 Trommels have been installed at site for treatment of legacy waste,



which will be further enhanced in an expeditious manner. (Photographs of newly installed trommels are attached as **Annexure-R/2**)

- II. **Quantity of waste processed from last date of hearing:-** That around **57,521 MT** of waste has been bio-remediated and processed since last hearing by putting sincere efforts. It is further submitted that **total 2,39,493 MT of waste has been bio-remediated & processed** so far. In compliance of direction of Hon'ble Tribunal vide order dated 09.03.2021 day to day progress of treatment of legacy waste is being uploaded in public domain i.e Municipal Corporation, Gurugram website which is being regularly monitored by MCG.
- III. **Process adopted for bio-remediation and bio-mining as per CPCB Guideline:-** Treatment & disposal of legacy waste is being done by Bio-remediation and Bio-mining. The first step is to excavate legacy waste, loosen it and make windrows so that the leachate can be dried up through solar exposure and all the entrapped methane is removed from the heap before Bio-mining. The waste is stabilized which takes 4 weeks and bio-culture solution is sprayed for enhancing the decomposition after which stabilized waste is sent to screening through trommel. **Till date 2,39,493 MT of legacy waste has been scientifically treated** through bio remediation and around 40 % of volume reduction is achieved. CPCB in its report dated 14.01.2021 in Point No. 3.2 mentioned that test reports of fractions are complying with the limits specified in Schedule – II of SWM Rules, 2016.
- IV. **Disposal of fractions obtained after bio-mining:-**
- i. Segregated fractions of Refuse Derived Fuel (RDF), compost and inert of 163630.12 MT has been obtained so far and 44,100 MT segregated fractions have been obtained since last date of hearing.
- Details of segregated fractions obtained after bio-mining since last date of hearing are tabulated as under:-

Sr. No.	Name of fraction	Quantity Obtained in MT.
1.	Compost	9000
2.	Refuse-Derived Fuel (RDF)	17100
3.	Inert	18000

- ii. The Segregated fraction of compost, Refuse-Derived Fuel (RDF) and inert are being routed through different recognized and duly authorized channels by MCG. MCG has authorized 08 agencies for channelizing RDF to cement industries and WTE Plants. Till date around **53626 MT has been channelized** and removed from the site. By putting more sincere efforts in the **month of March, 2021 alone 6343 MT waste has been channelized.** The Compost produced by bio-mining is being utilized in parks, gardens, dividers, green-belts etc. under the jurisdiction of MCG & MCF while inert

recovered from bio-mining is being utilized for filling of low-lying area and for strengthening of existing ramp at Bandhwari landfill site.

- V. **Status of Bandhwari landfill site:** - Drone survey was got done on 03.04.2021, which clearly reveals that **current height of dumpsite is reduced from 40 meters to 36 meters**. Further **area of around 2.1 acres has been reclaimed** which is shown on map of landfill site (Attached). Further by next quarter more cycles of bio-remediation will be completed and height of waste is expected to be reduced further and this process will be followed continuously. The image of drone survey and map of landfill site showing area reclaimed are attached as **Annexure R/3**.
- VI. **Status of Waste to Energy (WTE) Plant:-** Environment Clearance for setting up of Integrated WTE has been obtained from Ministry of Environment, Forest and Climate Change. Consent to establish (CTE) has also been obtained from Haryana State Pollution Control Board for construction of **15 MW Waste to Energy (WTE) Plant** at Bandhwari, Gurugram, construction of which will commence by October 2021 after reclaiming the required land of 12 Acres for WTE. The process of treatment of legacy waste will continue simultaneously. The construction work of WTE plant **is expected to be completed by October 2023**. The Power Purchase Agreement has already been signed by Concessionaire and submitted to Haryana Power Purchase Centre (HPPC). After construction of WTE is completed, the MSW upto 2500 TPD will be processed which will solve the problem of piling of legacy & fresh waste.
- VII. **Revised Action Plan with monitoring mechanism: -**
- i. That further to treat 33 Lakhs MT solid waste within timeline as directed by the Hon'ble Tribunal, the revised schedule/action plan has been prepared for installation of higher processing capacity at Bandhwari site by MCG for treating legacy waste in shortest possible time. **Currently 17 trommels of 300 TPD each are operational** at site and process of installation of additional trommels will continue as per space reclaimed by bio-mining of waste at site. The revised action plan as directed for installation of additional capacity for treating legacy MSW is attached as **Annexure R/4**.
 - ii. **Monitoring mechanism:-**
 - i. **Monitoring Committee at State Level:-** The Govt. of Haryana has already constituted a committee under the Chairpersonship of Chief Secretary to Govt. Haryana. Following are the members of the Committee:-
 1. Administrative Secretary to Govt. Haryana, Finance Department.
 2. Administrative Secretary to Govt. Haryana, Urban Local Bodies Department.

3. Commissioner, Municipal Corporation, Faridabad.
4. Commissioner, Municipal Corporation, Gurugram.
5. Representative of Central Pollution Control Board, New Delhi.
6. Secretary, Haryana State Pollution Control Board.
7. The Principal Secretary to Govt. Haryana, Urban Local Bodies is the Nodal officer of coordination.

ii. **Monitoring Committee at Corporation Level:-** The Commissioner, Municipal Corporation Gurugram has constituted a committee under the Chairpersonship of Joint Commissioner (SBM) following are the members of the Committee:-

1. Executive Engineer (SBM), Municipal Corporation, Gurugram.
2. Independent Technical Expert.
3. Executive Engineer (SWM), Municipal Corporation Faridabad.

Both the committee are regularly monitoring the work and data of daily processing of waste is being uploaded on Municipal Corporation Gurugram website.

iii. **Provision of dedicated funds** – Municipal Corporation Gurugram has made provision for sufficient funds for solid waste management in its annual financial budget for financial year 2021-22 and these funds will be exclusively utilized for works related to WTE projects, Solid Waste Management and Environmental projects so that such projects are not delayed for want of funds. It is further submitted that usage of these funds will be monitored by monitoring committee at both State and District level on monthly basis.

4. **Dedicated Electricity Supply:-** As directed by Hon'ble Tribunal by order dated 30.09.2020 for alternative arrangement of dedicated electricity supply instead of using generators sets, it is submitted that electricity connection of 490 KW has been installed/obtained at Bandhwari site. All the trommels machinery and other ancillary machinery at Bandhwari site are using electricity instead of generators.

5. **Precautionary measures taken to prevent ground water contamination and leachate treatment:-** MCG has made sufficient arrangements to collect the entire leachate generated by laying of perforated pipe grids and construction of leachate ponds lined with Geo-textile and HDPE liner for water proofing. The stored leachate is treated through leachate treatment plants and further transferred to Behrampur STP for final disposal. **Leachate treatment is being carried out @ 550 KLD** in two DTRO plants and one Dissolved Air Flotation (DAF) based treatment

plants. Online monitoring system has also been provided for monitoring of treated Leachate through DTROs. In the CPCB report dated 14.01.2021 it is mentioned that **test reports of treated leachate are meeting the standard for treated leachates** specified in Schedule II of SWM Rules 2016. CPCB report further mentioned that during last inspection in September 2020 quantity of Leachate stored in ponds was 33,000 KL thus quantity of Leachate stored in ponds has reduced. **Quantity of Leachate has further been reduced from 20800 KL to 12000 KL since last hearing before this Hon'ble Tribunal.** Leachate Ponds are being further cleared for creating more space for installation of processing facility.

6. Issue of Treatment and Disposal of fresh MSW by Municipal Corporation of Gurugram and Faridabad.

- i. That as per directions of this Hon'ble Tribunal and in order to reduce pressure at Bandhwari Landfill site due to combined disposal of approximate 1900 MT per day of fresh MSW from both the Corporations, it was decided by both Corporations to scientifically process fresh waste at site recommended near village Pali Mohabatabad by Committee headed by Justice Pritam Pal, Former Judge of the Punjab and Haryana High Court and Ms. Urvashi Gulati former Chief Secretary, Haryana vide letter memo no. CEC/2021/1240 dated 01.03.2021 in compliance of order-dated 08.01.2021 in OA No. 260 of 2020 titled as Surender Tewatia and Others V/s State of Haryana and Others. This Hon'ble Tribunal after considering the report of monitoring committee in this matter directed that site identified at Faridabad may be made operational at earliest for the purpose of processing the current waste.
- ii. When ground survey of the site was started some local residents raised objection by giving reference of **status quo granted by Hon'ble High Court on this land.** The MCF later also informed vide their letter no. MCF/AMC/2021/84 dated 25.03.2021 that the proprietors of village Pali – Raj Singh & Ors. have filed **CWP No. 13944 of 2004** in the Hon'ble High Court claiming the ownership of entire Gair Mumkin Pahar which stands transferred in favor of erstwhile FCA (now MCF) at the time of inclusion of the Revenue Estate of village Pali in Faridabad Complex Administration in the year 1992. In the said CWP the Hon'ble High Court vide order dated 01.03.2005 had granted **status quo order regarding the property** which is subject matter of the said writ petition. (Copy of status quo & restoration order of Hon'ble Punjab and Haryana High Court are attached as **Annexure R/5**)
- iii. **Proposal for Alternative Site for fresh waste processing:-** It is further submitted that land measuring 92 Acres in the revenue estate of Gothra Mohabatabad, District Faridabad is also under consideration for the SWM plant. The ownership of land belongs to Municipal Corporation, Faridabad and is protected by section 4 & 5 of Punjab Land Preservation Act -1900 and is categorized as Aravali Plantation area. The process to obtain environment

clearance has been also initiated by MCF. MCF has recently invited tenders/EOI to appoint a consultant for obtaining environment clearance for the land in question. Drone survey of the site has been conducted and it has been decided to engage reputed institutions such as IIT, NEERI etc. to conduct survey and prepare DPR for fresh waste processing facility within 2 months in coordination with Municipal Corporation Gurugram & Faridabad. This facility is planned to operate till commissioning of WTE Plant in October, 2023.

7. That sincere efforts are being made by MCG to treat legacy waste at Bandhwari in committed timeline as per action plan and simultaneously for setting up of WTE plant with sufficient budget outlays passed by Municipal Corporation Gurugram. The above schedule is planned so that waste is treated and parallel work for establishment of WTE plant is also initiated. Municipal Corporation Gurugram will further seek technical guidance from CPCB time to time for proper solution of waste treatment and to prevent ground water contamination.

In view of above, it is submitted that Municipal Corporation, Gurugram is putting its sincere efforts for treatment of legacy waste and making strenuous efforts to comply with directions of Hon'ble Tribunal in true spirit.

Place: Gurugram
Date: 05.04.2021


Vinay Pratap Singh (IAS)
Commissioner,
Municipal Corporation, Gurugram.

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 514/2018
(Earlier O.A. No. 415/2015)

(With report dated 14.01.2021)

Vivek Kamboj & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 09.03.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Ms. Meera Gopal, Advocate

Respondent(s): Mr. Anil Grover, Senior AAG with Mr. Rahul Khurana, Advocate
for State of Haryana, HSPCB & MCG
Mr. Vinay Pratap, Commissioner, MCG
Mr. Raj Kumar, Advocate for CPCB

ORDER

1. The issue for consideration is the remedial action, as per statutory rules, for the legacy waste dumped at *Bandhwari* landfill site, near Gurgaon. The waste dumped is from Gurgaon and Faridabad. Inaction of the authorities in scientific management of the waste has resulted in leachate being discharged, causing contamination of the ground water, polluting surface water and also polluting the air, with potential for damage to the public health and the environment.

2. The Tribunal has been monitoring the remedial action by the Municipal Corporation, Gurgaon in the last more than 5 years and has repeatedly found failure of the authorities in performing their basic responsibility, to effectuate the right of the citizens to clean environment.

3. In spite of repeated interactions with the Commissioner, Municipal Corporation, Gurgaon, we are disappointed to find that there is practically no progress, resulting in continuing damage to the environment and public health. For ready reference we reproduce the observation in the last order dated 30.9.2020:

“7. The perusal of the above shows that the remediation presently happening is by employing eight machines of 300 TPD each i.e. 2400 TPD per day. Per day fresh generation of the waste which is arriving at the site is 2000 TPD. Thus, the situation is far from satisfactory. The number of the trommel machines needs to be suitably increased, apart from other steps. While the Commissioner, Municipal Corporation, Gurgaon, present in person through Video Conferencing, has stated the number of machines is likely to increase to 20 and the Corporation is open to examine appropriate increase, we are of the view that having regard to the long pending problem and need for expeditious action, suitable increase of machines, preferably upto 50 or more is required to be explored, in phases, if not immediately. We understand that sufficient numbers of machines are now available and the Ahmedabad and Indore Municipal Corporations have hired number of machines for similar activity. The Municipal Corporation, Gurgaon may interact with the said Corporations where similar work has been executed with better speed. The Municipal Corporation may ensure that since presently the trommels are being operated on generator sets which may be detrimental to the environment, alternative arrangement of dedicated electricity supply for the purpose may be made at the earliest, preferably within two months. We are told that there is a monitoring at the State Level also. We expect the Additional Chief Secretary, Local Bodies and the Commissioner, Municipal Corporation to jointly oversee the expeditious execution of the remediation activity, using such coercive authority as may be necessary against non-performing officers or agencies employed for the work. The priority of the Corporation has to be expeditious removal of the waste in a scientific manner, in the interest of public health and the environment. It is made clear that if there is inadequate progress even in the further extended time, the Tribunal may have to require the personal presence of the Chief Secretary and pass necessary coercive orders.

8. We may also consider the report filed by the CPCB on 24.09.2020. The information given in tabular form is as follows:-

“Table 1: Overview of the CPCB observations vis-a-vis action plan of MCG

Sl. No.	Major points of action plan dated 26-2-2020 of Municipal Corporation, Gurugram	Observations made by CPCB and HSPCB
1	Treatment of fresh waste	
1a	Treatment & disposal of fresh MSW by Municipal Corporations of Gurugram and Faridabad at new identified sites at Farukkh Nagar and Sihi	<ul style="list-style-type: none"> • As informed, it could not be undertaken at Farukh Nagar site due to public protest. • At Sihi site, boundary wall and foundation to install trommels are being constructed, but no lining system has been done provided as per Schedule-I of Solid Waste Management Rules, 2016. This site was also inspected on 18-9-2020.
1b	No fresh waste dumping at Bandhwari site from 15th March, 2020.	Fresh waste @ 2000 TPD is still being dumped at Bandhwari site.
2	Treatment of legacy waste at Bandhwari	
2a	16 working September, 2020	<ul style="list-style-type: none"> • 8 trommels of capacity 300 TPD each having screen size of 6mm, 16 mm and 35 mm are operational in one shift and 1 more trommel is under installation. (Annexure-11). • Operation is not continuous, only 1 or 2 trommels were in operation till 15 September, 2020 that also for short time.
2b	17.5 lakh ton legacy waste to be bio remediated by September, 2020	Only 0.85 lakh MT waste has been Bioremediated and out of it, 0.20 Lakh

		MT has been passed through trommels, Remaining 0.65 lakh MT stabilized waste is not screened and dumped on site.
2c	Take-off of segregated fractions (Compost, RDF, Inerts).	<ul style="list-style-type: none"> • Remediated Waste is segregated into RDF, Inert and compost. • As informed, approx. 3000 MT Compost is sent for use in parks and 9000 MT RDF to WTE & cement plant. 8000 MT Inerts has been sent for use in filling low lying areas. • Testing of screened fractions has not been done since last 7 months.

9. *The observations in the report are:-*

*“CPCB had earlier inspected this dumpsite on 4th Feb,2020 and at that time height of dumpsite was informed 27 m and total dumped waste was 27.5 lakh Ton. **Presently, as informed, height of dumpsite is increased to 36 m and quantity of total waste dumped is increased to approx. 31 lakh Ton as fresh waste @ 2000 TPD is still being dumped at site and Only 20,000 T bio remediated legacy waste has been processed through trammels in last one year which is less than 1 % of total dumped waste at site.***

Waste stabilization of both fresh and legacy waste through bio-remediation is being practiced at Bandwari dumpsite.

*For channelization and disposal of RDF and plastic waste, MCG has issued Work Order (Annexure-III) dated 09.03.2020 to M/S Rapidue Technologies Pvt. Ltd. Further it was informed that MCG is in process of undertaking an agreement with M/S Ultratech Cement for disposal of RDF. It was observed that **utilization/disposal of different screened fraction is still a major issue being faced creating space constraint at site.***

Presently, leachate is being stored in 7 ponds and its treatment is being carried out @ 400 KLD in two DRTO plants which were in operation at the time of inspection and another treatment plant based on activated sludge

*and Dissolved Air Flotation (DAF) of 150 KLD capacity was under maintenance. Thus, **total capacity of 150 KLD, leachate treatment plants is 550 KLD and it was informed that 350 KLD leachate is generated from dumped waste and 33000 KL leachate is filled in 7 ponds.***

If all the three leachate treatment plants are run continuously at full capacity, 7 ponds having 33000 KLD leachate may be emptied out in $33000/200=165$ days and space may be used for installation of more no. of trommels and Waste to Energy plant (for which Environmental Clearance has been obtained in November, 2019).

The bio-remediation is being carried out in the open. No shed has been provided in the bio-remediation and trammel area in absence of which work may be hampered during rain.”

10. *The above observations show that the information given by the Corporation is not based on ground reality. The observations in the CPCB report be implemented by the Municipal Corporation, Gurgaon and further action report filed in the matter before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. CPCB may also give its independent report of status as on 31.12.2020 particularly with regard to ground water contamination and proper manifest system for treatment of leachate at identified STP, quality of inert material used for filling the low-lying area and duly authorized agencies receiving the material for further processing/recycling by mail likewise.”*

4. We find from the report dated 14.01.2021 filed by the CPCB that no steps are being taken for decontamination of groundwater and progress in treatment of legacy waste is insignificant. Out of 33 Lakh ton dumped waste, less than 1 Lakh ton (which is hardly 2%) has been remediated in the last more than one year. This performance does not match the Constitutional obligation of the State or the mandate of the statutory rules on the subject. It seems that seriousness of the concerned authorities is lacking.

5. From the above, only option left to is require the State to pay compensation for continuing damage to the environment till compliance, and direct prosecution of the concerned Secretary, but on assurance of

the Municipal, we give last opportunity for ensuring meaningful action on the ground level by the next date. Future action plan must provide for placing information about day-to-day progress on the website and to ensure processing of current waste at some other site. We understand that site for Faridabad has already been identified which may be made operational at the earliest for the purpose of processing the current waste.

6. The Secretary Urban Development/Local Bodies and the Commissioner, Municipal Corporation may remain present in person through video conference before the Tribunal with report of meaningful action on next date.

List for further consideration on 07.04.2021.

A copy of this order be forwarded to the Chief Secretary and Secretary Urban Development, Haryana and the Commissioner, Municipal Corporation, Gurgaon by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

March 09, 2021
Original Application No. 514/2018
(Earlier O.A. No. 415/2015)
AVT

Trommel No 1 New installed



Trommel No 2 new installed



Trommel No 3 New installed



Trommel No 4 New under installation



Trommel No 5 new installed



Trommel No 6 New under installation



Trommel No 7 new installed



Trommel No 8 New installed





Bandhawari Dump Yard -Map

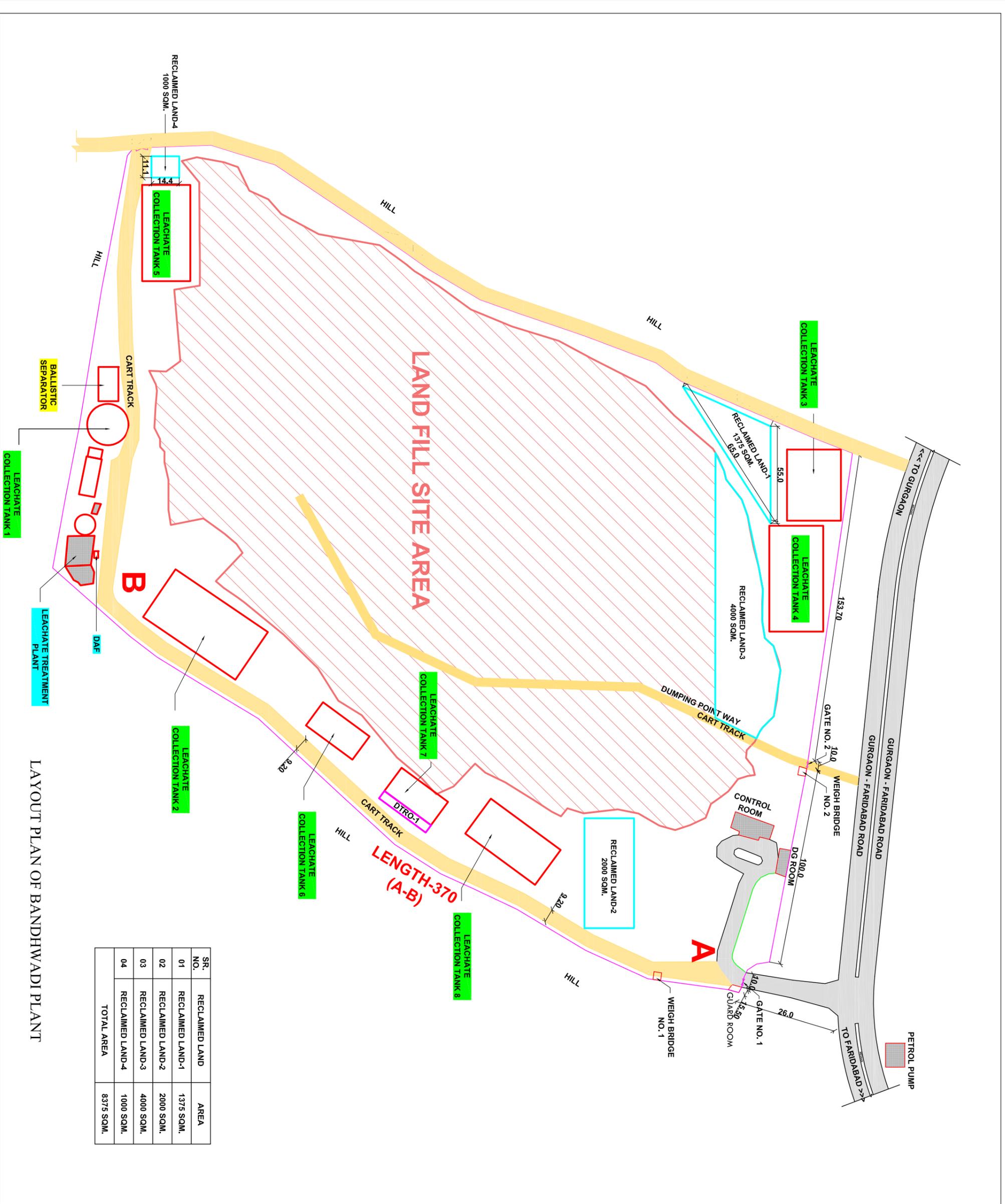


Area = 28 Acres Approx

Note :-

- 1) Elevation are with respect to floor level of site office (0 M).
- 2) Unit of elevation in meter (M)
- 3) Maximum possible error (+,-) 3%





SR. NO.	RECLAIMED LAND	AREA
01	RECLAIMED LAND-1	1375 SQM.
02	RECLAIMED LAND-2	2000 SQM.
03	RECLAIMED LAND-3	4000 SQM.
04	RECLAIMED LAND-4	1000 SQM.
TOTAL AREA		8375 SQM.

LAYOUT PLAN OF BANDHWADI PLANT

Annexure R/4**Revised Action Plan**

Sr. No.	Month	No. of Working Days	Quantity of Waste Process per Day	Waste to be Processed in Month	Remarks
			(MT)		
1.	April, 2021	25	5000	125000	
2.	May, 2021	25	5000	125000	Average Working Days in Month are Considered 25. The working days in Months of Monsoon Season and extreme cold condition are reduced.
3.	June, 2021	25	6000	150000	
4.	July, 2021	20	8000	160000	
5.	August, 2021	15	8000	120000	
6.	September, 2021	20	9000	180000	
7.	October, 2021	20	10000	200000	
8.	November, 2021	25	10000	250000	
9.	December, 2021	20	10000	200000	
10.	January, 2022	20	10000	200000	
11.	February, 2022	25	10000	250000	
12.	March, 2022	25	10000	250000	
13.	April, 2022	25	10000	250000	
14.	May, 2022	25	10000	250000	
15.	June, 2022	25	12000	300000	
16.	July, 2022	25	12000	300000	
Total				3310000	

Subject: Civil Writ Petition No. 13944 of 2004 ✓
Raj Singh ^{Mr} Petitioner (s)

Versus
The State of ~~Punjab~~ Haryana and Others
Respondent(s)

Sir, ~~In continuation of this Court's order dated~~
am directed to forward herewith a copy of order dated 1-3-2005 ✓
passed by this court in the above noted case for immediate strict compliance.

Given under my hand and the seal of this Court this
Day of March 2005



BY ORDER OF THE JUDGE AND HARYANA HIGH COURT CHANDIGARH.

116

C.W.P. No. 13944 of 2004

Present : Mr. S.C. Kapoor, Sr. Advocate with Mr. Ashish Kapoor, Advocate for the petitioners.
Mr. B.S. Rana, Sr. DAG, Haryana.
Mr. Manoj Kumar Sood, Advocate for respondent no. 2.
Mr. A.K. Singal, Advocate for respondent no. 3.

Learned counsel for the respondents seek time to file written statement. Let the same be filed within two weeks with an advance copy to the counsel for the petitioners. If desired, may file replication within one week thereafter with an advance copy to the counsel opposite.

In the meanwhile, status-quo regarding the property which is the subject matter of this petition, as it exists today, shall be maintained by the parties.

Adjourned to 4.4.2005.

Sd/- J.S. NARANG
JUDGE

Sd/- Rajive Bhalla
Judge

1.3.2005
GS

Let order be
by
3.3.05

True Copy
Examiner



CM No.870 of 2020 in
CWP No.13944 of 2004

Raj Singh & Anr. vs. State of Haryana and Ors.

Present: Mr. Adarsh Jain, Advocate for the applicant-petitioners.

Prayer in this application preferred under Article 226 of the Constitution of India read with Section 151 CPC is for restoration of writ petition bearing CWP No.13944 of 2004, which was dismissed in default vide order dated 06.01.2020 passed by this Court.

For the reasons recorded in the application, which is accompanied by an affidavit of the counsel for the petitioner, the same is allowed. Order dated 06.01.2020 is recalled and the writ petition aforesaid is ordered to be restored to its original number.

Let the main petition be listed as per roster.

(RAJIV SHARMA)
JUDGE

(HARINDER SINGH SIDHU)
JUDGE

January 21, 2020
manoj

CM No.764 of 2020 in
CWP No.13647 of 1992

Jai Karan & Ors. vs. State of Haryana and Ors.

Present: Mr. Adarsh Jain, Advocate for the applicant-petitioners.

Prayer in this application preferred under Article 226 of the Constitution of India read with Section 151 CPC is for restoration of writ petition bearing CWP No.13647 of 1992, which was dismissed in default vide order dated 06.01.2020 passed by this Court.

For the reasons recorded in the application, which is accompanied by an affidavit of the counsel for the petitioner, the same is allowed. Order dated 06.01.2020 is recalled and the writ petition aforesaid is ordered to be restored to its original number.

Let the main petition be listed, as per roster.

(RAJIV SHARMA)
JUDGE

(HARINDER SINGH SIDHU)
JUDGE

January 21, 2020
manoj